

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1700
ANSWERED ON:01.08.2003
CO-ORDINATION WITH CHINA ON WTO ISSUES
V. SAROJA

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India and China would engage themselves in a co-ordinated manner on issues of common interest in the ongoing negotiations of the Doha Development Round of WTO;
- (b) if so, the issues/areas identified for this purpose; and
- (c) the manner in which the `anti-dumping` issue is proposed to be solved?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI S.B. MOOKHERJEE)

(a) & (b): India and China have been working closely on various issues covered by the Doha Work Programme especially those issues of concern to developing countries. The issues include TRIPS and Public Health; implementation-related concerns with regard to the existing WTO Agreements; Special and Differential Treatment for Developing countries; and the developmental aspects in the ongoing market access negotiations for agricultural and non-agricultural products and services.

(c) Anti-dumping cases are normally initiated on the basis of fully documented petition filed by the domestic industry containing sufficient evidence in respect of alleged dumping, injury and causal link between the two. Designated Authority may also initiate suo moto investigations if it is so satisfied from the information, received from the Collector of Customs appointed under the Customs Act, 1962 or from any other source that sufficient evidence exist as to the existence of dumping, material injury to the domestic industry and causal link between the two. The exporters concerned with this investigation have the opportunity to provide information in the questionnaire prescribed and to have a Public Hearing by the Designated Authority.

The bilateral mechanisms in place between India and China, such as the Joint Commissions, Working Group on Trade, provide the forum for dealing with any bilateral issue between the two countries including anti-dumping cases.